

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 471 1993
TR.A.NO.

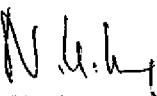
DATE OF DECISION 1.11.1993

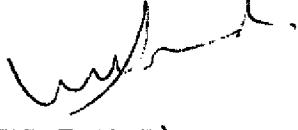
Shri M.Luqman M.Suleman Applicant(s)

Versus

Union of India & Ors. Respondent(s)

1. Whether it be referred to the Reporter or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?


(N.K.VERMA)
MEMBER(A)


(M.S.DESHPANDE)
VICE CHAIRMAN

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.471/93.

Shri M.Luqman M.Suleman. Applicant.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicant by Shri D.B.Walthare.
Respondents by Shri M.G.Bhangade.

Oral Judgment:-

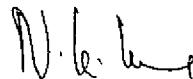
(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 1.11.1993.

Heard Shri D.B.Walthare, counsel for the applicant and Shri M.G.Bhangade, counsel for the Respondents.

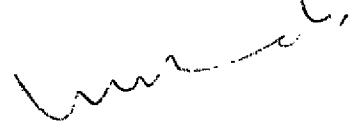
2. Shri Bhangade, counsel for the respondents states that the application is barred by time, while according to Shri Walthare, counsel for the applicant he had made a representation on 9.6.1992 which refers to the representation made on 25.3.1991. The representation dt. 25.3.1991 was in respect of the same subject matter of one time-bound promotion and the exclusion of the period during which the applicant was on leave for determining the date of his promotion. It is really the first representation dt. 25.3.1991 which shall have to be considered for the period of limitation and not the subsequent communications. The time will have to be reckoned from 25.3.1991. In the present case, the application was filed on 16.4.1993 and this was obviously barred by time. Shri Walthare requests for time to file an application for condonation of delay. We are not inclined to grant time because the applicant was aware of the fact that the application has to be made within the time

limited by Section 21 of the Administrative Tribunals Act, 1985.

3. The application is dismissed as barred by time. There will be no order as to costs.


(N.K.VERMA)

MEMBER(A)


(M.S.DESHPANDE)

VICE-CHAIRMAN

B.